

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI**
(Application under Sections 14,15 read with Section 17,18 of the National Green
Tribunal Act, 2010)
ORIGINAL APPLICATION NO: 147 OF 2021

IN THE MATTER OF:-
KOSGI VENKATAIAH

...APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENTS

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THROUGH



SRAVAN KUMAR
Ms. KOTHAI MUTHU MEENAL
COUNSEL FOR THE APPLICANT
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PLACE: Chennai

DATE: 12.12.2021



BEFORE NATIONAL GREEN TRIBUNAL
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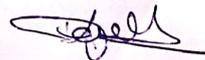
...

...Respondents

REPLY AFFIDAVIT ON BEHALF OF APPLICANT

I, Kosgi Venkataiah S/o Kosgi Balaiah R/o H.No.2-57, Mudireddy Pally Village, Rajapur Mandal, Mahabub Nagar District, Telangana-509202, aged about 49 years presently in Telangana, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the Second Report dated 18.11.2021 filed by the Joint Inspection Committee consisting of MoEF, CPCB, KRMB, District Collector of Mahabub Nagar and Mines Department of Telangana. The report is contradictory and misleading. It does not have complete information. The Interim report and the final report are contrary to each other.
3. That the Hon'ble Tribunal issued following terms of reference to the Joint Committee to look into and submit a factual report;
 - i) Whether there were any violations of environmental laws committed by respondents 2 and 4 in carrying out the project in question,
 - ii) Whether they were doing illegal mining without obtaining necessary permission, if so, what is the quantum of minerals that had been extracted by doing such alleged illegal act and assess the value of the same and also assess damage caused to the environment on account of such alleged illegal activity and assess environmental compensation as well,
 - iii) The Committee is also directed to suggest the remediation, if any required,
 - iv) Whether in executing the projects, any displacement of persons have taken place as against the undertaking given by them that they are limiting the scope of the project for drinking water purpose alone and
 - v) Violations of the Terms and Reference issued when they applied for environment clearance which was later withdrawn.







4. The Joint Inspection Committee submitted inconsistent reports on the above terms of reference. That the Committee in the interim report dated 20.9.2021 stated that "the Committee opines that there are no illegal mining activities as claimed/alleged by the Applicant". But in the Second report dated 8.11.2021 it has stated that "the material being borrowed from the reservoir area of Udandapur Reservoir of PRLIS is being done without prior environmental clearance and hence the committee opined that borrowing of material from reservoir area violates environmental laws".
5. It is humbly submitted that the committee has included incomplete information submitted by the Project Proponent in the Joint Inspection Report. That the Applicant obtained information from the Government authorities under Right To Information Act which clearly demonstrate that the particulars placed in the Report are incorrect and misleading. That the following incorrect information found by the Applicant in the JC Report.

No	Joint Committee Remarks	Reply of Applicant
1	<p>Whether there were any violations of environmental laws committed by respondents 2 and 4 in carrying out the project in question?</p> <p>As per MoEF&CC, S.O.141(E) notification dated 15.01.2016 vide paragraph 7 (iii) (B) of 6, certain cases are exempted from requirement of environmental clearance such as dredging and de-silting of dams, reservoirs, weirs, barrages river, and canals for the purpose of their maintenance, upkeep and disaster management.</p> <p>As per information made available to the Committee by Chief Engineer, Minor Irrigation, Mahabub Nagar, the quantity of BC soil of 343920 cum are extracted from existing cheruvus (10 minor irrigation tanks) located in and around Mahabub Nagar district which are used for the construction of Udandapur Reservoir.</p>	<p>The project does not have Environment Clearance for the execution of massive Irrigation project consisting of several Reservoirs, canals etc. But the Committee did not referred the factual situation to the query raised by the Hon'ble Tribunal.</p> <p>As per RTI information, BC soil extraction permitted in 21 tanks/water bodies for Udandapur Reservoir by Executive Engineer, I & CADD vide his letter No. EE/IB/MBNR/DB/HD1/958 dated 5.8.2017.</p> <p>That the Permission Letter No. EE/IB/MBNR/DB/HD1/958 dated 5.8.2017 for lifting of BC soil from Minor Irrigation tanks issued by Executive Engineer imposed following conditions:</p> <p>"1. B.C. Soils can be lifted from the tanks leaving minimum three feet layer of B.C. Soils over natural ground in the tank bed.</p> <p>2. Before lifting the B.C. soils from the tanks, resolution from the Concerned village Gram Panchayat may be obtained departmentally and requested to communicate the same</p>



to this office.

3. Other than B.C. soils like gravel/Red earth should not be excavated or lifted from the tank bed.

4. While excavation of B.C. soils sand layer should not be exposed, hence leave minimum of three feet layer of B.C.soils.

5. On upstream side of the tank within 10 H distance from the toe of bund must kept as "NO EXCAVATION ZONE", that distance must be maintained.

6. Lifting of B.C. soils from the Minor Irrigation sources must be used for bonafide purpose of C.O.T. filling in PRLI Scheme. Care must be taken to avoid diversion of B.C. soils for illegal use by other persons.

Further, I request to conduct joint inspection for the assesment of B.C. soils by both PRLIS Engineers and concern Assistant Executive Engineer/Assistant Engineer of Minor Irrigation for the assessment of B.C. soils and submit weekly report regarding source wise, agency wise and tank wise quantities of B.C. soils lifted."

Further the Permission Letter dated No. EE/IB/MBNR/DB/HD1/1219 dated 15.9.2017 for lifting of BC soil from Minor Irrigation tanks several conditions imposed. But they were not followed. This fact was not verified by the Joint Inspection Committee and it has not even referred the conditions, precautions mandated for extracting the soil was not mentioned in report and the Committee granted clean chit for extraction of soil in water bodies. The conditions imposed for extraction of soil are reproduced as under:

"1. BC Soils shall be excavated upto the sill level of the sluice only. The



Executive Engineers, PRLIS are responsible for the excavations beyond sill level of the tanks which spoil the purpose of Mission Kakatiya and also it will affect on existing command under the tanks.

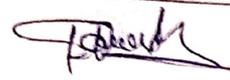
2. On Upstream side of the tank within 10 H distance (Where H is the Height of the bund) from the toe of bund must be kept as "NO EXCAVATION ZONE" and that distance must be maintained and no excavation in the said zone is permitted.

3. Lifting of B.C. Soils from the Minor Irrigation sources must be used for bonafide purpose of C.O.T.filing/ Hearing Zone in PRLI Scheme. Care must be taken to avoid diversion of B.C. Soils for illegal use by other persons.

4. Excavation shall be done strictly in Govt. Shikham Lands only. There shall not be any excavation in patta lands in the tank beds of all tanks. The Executive Engineers will be responsible for the excavations done in Patta Lands and other subsequent legal complications. The Executive Engineers are advised to take assistance of Mandal Surveyors to identify the Govt. Shikham Lands before lifting of B.C. soils from the tank of bed.

5. The Executive Engineers shall depute their Assistant Executive Engineer, Assistant Engineers/Work Inspectors at all tanks where excavation for lifting of BC Soil is proposed so as to avoid illegal excavation in Patta Land and to avoid excavation beyond sill level of the tanks. Regular Monitoring must be done.

6. Soils other than B.C. Soils like Gravel/Red Earth and sand should not be excavated or lifted from the tank bed.

 3/18



7. The Executive Engineers are requested to obtain the suitability of B.C. Soil for each tank before lifting from the tank beds. The soil which is not suitable for filling COT/heating zone, shall not be excavated/lifted in that tank.

8. The Executive Engineers are requested to furnish this office the weekly reports of tank wise and agency wise quantities of B.C. Soils lifted.

9. The Executive Engineers are requested to inform to this office once the task of lifting of the B.C. Soils is completed.”

i) True copy of the Permission Letter dated No. EE/IB/MBNR/DB/HD1/958 dated 5.8.2017 for lifting of BC soil from Minor Irrigation tanks issued by Executive Engineer, I & CADD, I.B. Division, Mahabub Nagar is annexed as ANNEXURE A1.

ii) True copy of the Permission Letter dated No. EE/IB/MBNR/DB/HD1/1219 dated 15.9.2017 for lifting of BC soil from Minor Irrigation tanks issued by Executive Engineer, I & CADD, I.B. Division, Mahabub Nagar is annexed as ANNEXURE A2.

It is humbly submitted that the Project Proponent has extracted Soil for formation of bunds of Reservoirs from 189 in Mahabub Nagar, Wanaparty, Nagar Kurnool Districts. There was no supervision on the extraction of soil. More than 10-20 feet of soil has been dug from water bodies without adhering to the conditions mandated by Executive Engineer. There were no permissions from Gram Panchayats. The Contractors initially assured the villagers that they will give funds for construction of village temple etc. Later that was not fulfilled.

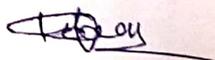




		<p>But these facts were suppressed by the Project proponent. Before the Joint Committee.</p> <p>True copy of the List of water bodies identified and permitted for extraction of B.C. Soil for the construction of PRLI Scheme is annexed as ANNEXURE A3.</p>
2	<p>Whether they were doing illegal mining without obtaining necessary permission, if so, what is the quantum of minerals that had been extracted by doing such alleged illegal act and assess the value of the same and also assess damage caused to the environment on account of such alleged illegal activity and assess environmental compensation as well.</p> <p>"The committee opined that there is no illegal mining done from the water body which already exists. However, the material being borrowed from the reservoir area of Udandapur Reservoir of PRLIS is being done without prior environmental clearance and hence the committee opined that borrowing of material from reservoir area violates environmental laws.</p> <p>It is pertinent to submit that as environmental compensation of same components in connection with Uddandapur reservoir are already included in O.A. 148 of 2021, any imposition of environmental compensation will be double jeopardy on the project. Therefore, the committee is in view of that since there is no illegal mining activities carried out in the cheruvus (MI tanks) by project authority, imposing environmental compensation is not required.</p>	<p>The entire activity is conducted for winning mineral for the construction of major Irrigation project. That According to the Certificate issued by Executive Engineer, Irrigation Division No.5, Jadcharla, dated 13.7.2021, about Rs. 66.42 Crores was deducted as Seigniorage charges in the bills for extracting the soil from water bodies.</p> <p>According to the Certificate issued by Executive Engineer, Irrigation Division No.6, Jadcharla, dated 14.7.2021, about Rs. 20.90 Crores was deducted in the bills for extracting the soil from water bodies.</p> <p>The seignorage collected for the extraction of soil itself comes to about 90 Crores. But the Committee felt that there is no need of imposing Environment Compensation for extracting the mineral from Water bodies.</p> <p>True copy of the Certificate showing deduction of Seignorage charges issued by Executive Engineer, Irrigation Division No.5, Jadcharla, dated 13.7.2021 is annexed as ANNEXURE A4.</p> <p>True copy of the Certificate showing deduction of Seignorage charges issued by Executive Engineer, Irrigation Division No.6, Jadcharla, dated 14.7.2021 is annexed as ANNEXURE A5.</p>
3	<p>The committee is also directed to suggest the remediation, if any required.</p> <p>No remediation is required.</p>	<p>Though the Committee observed that "the material being borrowed from the reservoir area of Udandapur Reservoir of PRLIS is being done without prior</p>

		<p>environmental clearance and hence the committee opined that borrowing of material from reservoir area violates environmental laws", it has stated that No remediation is required.</p> <p>It is humbly submitted that if appraisal for grant of Environment Clearance would have conducted considering the needs and scope of the project, all the issues would have reviewed and remediation measures would have suggested in Environment management plan. But in the present case was not done. Eventhough the Committee consisting of MoEF & CC does not recommend any remediation for the extraction of mineral by forming deep pits in agriculture lands/project affected lands.</p>
4	<p>Whether in executing the projects, any displacement of persons have taken place as against the undertaking given by them that they are limiting the scope of the project for drinking water purpose alone.</p> <p>The primary purpose of the PRLIS is to provide irrigation facility only and drinking water is a minor component. People have already been displaced for constructing dam/reservoir at Udandapur and Kaveni Reservoirs.</p>	<p>Though this violation is confirmed by the Committee, it has not referred anything about the status of Rehabilitation and Resettlement, adverse impact on villages, historical structures such as fort etc.</p>
5	<p>Violations of the Terms of Reference issued when they applied for environment clearance which was later withdrawn.</p> <p>The committee opined that there are violations of terms of reference accorded to PRLIS, as it was committed to MoEF&CC that there would not be any displacement in lifting 90 TMC ft of water whereas the people have already been displaced, even for Phase-I.</p>	<p>The Committee confirmed that there are violations in ToR but did not referred what is the way forward if the Project proponent violates the ToR and Environmental Laws. This indicates the casual approach of the Committee while submitting a report before this Hon'ble Tribunal.</p>

6. That the Committee consisting of Officials of Integrated Regional Office of MoEF & CC, CPCB/TSPCB who are the regulators under the EP Act of 1986. But they did not propose any action on the violations pointed out by the

PSC 



Applicant and established in the Joint inspection conducted by none other than by them. Further the Committee instead of suggesting the way forward to the Hon'ble Tribunal, it has sought directions from the Tribunal which indicates the approach of the officials of enforcing agencies to deal with environmental violations even after they personally found the deviations/violations with evidences. That the Committee has filed separate reports for O.A.No. 147 of 2021 and O.A.No.148 of 2021 but referred in the report of O.A.No.147 of 2021 that since Environmental Compensation recommended in O.A.No.148 of 2021, there is no need of considering the imposition of Environment Compensation.

7. It is humbly submitted that the Applicant herein has moved the present Applicant in the first instance on the violations in extraction of mineral for the project which does not have valid EC. But the Committee is relying on other case which is de-tagged and heard separately by this Hon'ble Tribunal.
8. In the above circumstances, it is humbly prayed that the Committee may be directed to file a comprehensive report considering all aspects relating to the environmental violations in the extraction of mineral from 189 water bodies, agriculture lands and submit a comprehensive report to this Hon'ble Tribunal.



DEPONENT

VERIFICATION:-

Verified on this the 11th day of December, 2021 that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.


P.BHASKER REDDY, B.Com.,LL.B
ADVOCATE & NOTARY
 Appointed by Govt. of A.P.
 Opp:MPDO. Office, JADCHERLA
 Dist.Mahabubnagar (A.P)


DEPONENT

Filed through

SRAVAN KUMAR
ADVOCATE FOR THE APPLICANT



9

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT. ANNEXURE A1**

From,
Sri. D. Narsing Rao, B.Tech,
Executive Engineer, I & CADD.,
IB. Division, Mahabubnagar.

To,
The Executive Engineer,
PRLIS Division No.5,
Jadcherla.

Letter No.EE/IB/MBNR/DB/HD1/ 958 Date : 05-08-2017.

Sir,

Sub:- Palamoor Ranga Reddy, Lift Irrigation Scheme (PRLIS)-
Package-18 formation of Udandapur Reservoir from KM.6.30 to
Km 15. 875 B.C. Soils required from various tanks under
jurisdiction of IB.Division, Mahabubnagar for package-18
Udandapur Reservoir bund - Reg.

Ref:- 1. CE/PRLIS Lr.No.DCE/OT1/TS1/246, dt: 31.05.2016.
2. CE(Minor Irrigation (KB)), Memo.No.DCE-1/OT2/AEE-1/2016,
dt: 30.05.2016.
3. E.E.PRLIS Division No. 5, Jadcherla Letter No.JCL/ATO/141m,
dt: 28.7.2017.

* * *

With reference to the above subject, It is permitted to utilise the
impervious soils from the Minor Irrigation sources in Nawabpet Mandal, and
Jadcherla Mandal as per the list given by the Executive Engineer, PRLIS
Division No.5, Jadcherla vide reference cited (List is enclosed). B.C. Soils may
be lifted subject to the following conditions.

1. B.C soils can be lifted from the tanks leaving minimum three feet layer of
B.C. soils over natural ground in the tank bed.
2. Before lifting the B.C. soils from the tanks resolution from the concerned
village Grama panchayat may be obtained departmentally and requested
to communicate the same to this office.
3. Other than B.C. soils like gravel/Red earth should not be excavated or
lifted from the tank bed.
4. While excavation of B.C. soils sand layer should not be exposed, hence
leave minimum of three feet layer of B.C. soils.

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5. On upstream side of the tank within 10 H distance from the toe of bund must kept as "NO EXCAVATION ZONE", that distance must be maintained.
6. Lifting of B.C. soils from the Minor Irrigation sources must be used for bonafide purpose of C.O.T. filling in PRLI Scheme. Care must be taken to avoid diversion of B.C. soils for illegal use by other persons.

Further I request to conduct joint inspection for the assessment of B.C. soils by both PRLIS Engineers and concern Assistant Executive Engineer/ Assistant Engineer of Minor Irrigation for the assessment of B.C. soils and submit weekly report regarding source wise, agency wise and tank wise quantities of B.C. soils lifted.

Encl:-
Tanks list for 21 village.

Yours faithfully,



Executive Engineer, I&CADD.,
IB.Division, Mahabubnagar.

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT.

ANNEXURE A2

11

From,
Sri. D. Narsing Rao, B.Tech,
Executive Engineer, I & CADD.,
IB. Division, Mahabubnagar.

To,
The Executive Engineer, I&CADD.,
PRLIS Division No.6, 25
Jadcherla.

Lr.No.EE/IB/MBNR/DB/HD1/ 1219 Date : 15/9/2017

Sir,

Sub:- Formation of Udandapur Reservoir in Jadcherla Mandal under Palamoor – Rangareddy Lift Irrigation Scheme – Minor Irrigation Tanks nearby PRLIS reservoirs – Lifting of BC soils from Minor Irrigation Tanks – Permission accorded – Regarding.

- Ref:-
- 1) EE, PRLIS Div-6, Jadcherla Lr.No.EE/PRLIS/Dn-6/JCL/DB/82, Dated : 11.08.2017.
 - 2) EE, PRLIS Div-6, Jadcherla Lr.No.EE/PRLIS/Dn-6/JCL/DB/96, Dated : 23.08.2017.
 - 3) This Office Lr.No.EE/IB/MBNR/DB/HD1/958, Dt:05.08.2017.
 - 4) T.O.Lr.No.EE. IB.MBNR/DB/HD1/1085, Dt:24.08.2017.
 - 5) EE.PRLIS, Division No.6, Jadcherla Package 17/99m, dt:12.9.2017.

@ @ @

With reference to the above, permission is here by accorded for lifting of B.C. Soils from the tank beds of Minor Irrigation Tanks in Rajapur & Balanagar (M), for the use in Formation of Udandapur Reservoir in Jadcherla Mandal under Palamoor – Rangareddy Lift Irrigation Scheme subject to following condition.

- 1) B.C. Soils shall be excavated upto the sill level of the sluice only. The Executive Engineers, PRLIS are responsible for the excavations beyond sill level of the tanks which spoil the purpose of Mission Kakatiya and also it will affect on existing command under the tanks.
- 2) On Upstream side of the tank within 10 H distance (Where H is the Height of the bund) from the toe of bund must be kept as "NO EXCAVATION ZONE" and that distance must be maintained and no excavation in the said zone is permitted.
- 3) Lifting of B.C. Soils from the Minor Irrigation sources must be used for bonafide purpose of C.O.T. filling / Hearting Zone in PRLI Scheme. Care must be taken to avoid diversion of B.C. Soils for illegal use by other persons.
- 4) Excavation shall be done strictly in Govt. Shikham Lands only. There shall not be any excavation in patta lands in the tank beds of all tanks. The Executive Engineers will be responsible for the excavations done in Patta Lands and other subsequent legal complications. The Executive Engineers are advised to take assistance of Mandal Surveyors to identify the Govt. Shikham Lands before lifting of BC soils from the tank bed.

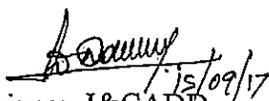
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- 5) The Executive Engineers shall depute their Assistant Executive Engineer, Assitant Engineers/ Work Inspectors at all tanks where excavation for lifting of BC Soil is proposed so as to avoid illegal excavation in Patta Land and to avoid excavation beyond sill level of the tanks. Regular Monitoring must be done.
- 6) Soils other than B.C. Soils like Gravel/Red Earth and sand should not be excavated or lifted from the tank bed.
- 7) The Executive Engineers are requested to obtain the suitability of BC soil for each tank before lifting from the tank beds. The soil which is not suitable for filling COT/ hearting zone, shall not be excavated/lifted in that tank.
- 8) The Executive Engineers are requested to furnish this office the weekly reports of tank wise and agency wise quantities of B.C. Soils lifted.
- 9) The Executive Engineers are requested to inform to this office once the task of lifting of the B.C. Soils is completed from the tanks.

Yours faithfully,


Executive Engineer, I&CADD.,
IB.Division, Mahabubnagar.

1. Copy submitted the Chief Engineer, Minor Irrigation (Krishna Basin), Jalasoudha Building Complex, Errum Manzil, Hyderabad for faouvr of information with a request to ratify the action taken by this office in permitting the Executive Engineers of PRLIS scheme of lifting of B.C. soils from Minor Irrigation Tanks for the purpose prestigious PRLIS Scheme.
2. Copy submitted to the Chief Engineer, Palamoor- Rangareddy Lift Irrigation Scheme, Jalasoudha Building Complex, Errum Manzil, Hyderabad for favour of information.
3. Copy submitted to the Collector & District Magistrate, Mahabubnagar for favour of information..
4. Copy to the Revenue Divisional Officer, Mahabubnagar for favour of information.
5. Copy submitted to the Superintending Engineer, Irrigation Circle, Mahabubnagar for favour of information with a request to ratify the action taken by this office in permitting the Executive Engineers of PRLIS Scheme for lifting of B.C. soils from Minor Irrigation Tanks for the purpose prestigious PRLIS Scheme.
6. Copy to the Dy. Executive Engineer, IB.Sub.Division, Jadcherla for information and keep monitoring of above conditions and report if any deviation.
7. Copy to the Tahsildar, Rajapur for information with a request to depute Mandal Surveyor to assist Assistant Executive Engineers of PRLIS Scheme to identified Govt. Shikham Lands in tank bed.
8. Copy to the Tahsildar, Balanagar for information with a request to depute Mandal Surveyor to assist Assistant Executive Engineers of PRLIS Scheme to identified Govt. Shikham Lands in tank bed.


Executive Engineer, I&CADD.,
IB.Division, Mahabubnagar.

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

ANNEXURE A3

13

From
Sri V.Lingaraju, B.Tech.,
Chief Engineer, PRLIS,
Hyderabad.

To,
The Chief Engineer,
Minor Irrigation,
Krishna Basin,
Hyderabad.

Lr.No. CE/PRLIS/DCE/OT1/TS1/ 246

Dated 31.05.2016

Sub:- PRLIS - Minor Irrigation tanks in Mahabubnagar District nearby PRLIS reservoirs - Permission to utilize B.C soils - Regarding.

Ref:- Lr.No. SE/PRLIS/Circle No.1/NGKL /90 CE, Dt. 17.05.2016.

With reference to the above subject cited, it is to inform that the Government of Telangana has taken up Palamurur Rangareddy Lift Irrigation Scheme to irrigate an ayacut of 10.00 lakh acres in drought prone upland areas of Mahabubnagar, Rangareddy and Nalgonda Districts. The scheme is proposed to lift water from Srisailam foreshore to K.P Lakshmidivally Reservoir near Parigi. The reservoirs coming under the jurisdiction of this circle are Anjanagiri, Veeranjaneya, Venkatadri and Kurumurthiraya Reservoirs. There is a huge requirement of B.C soil to fill up C.O.T and forming heaving zones in these reservoirs.

In this regard, nearby Minor Irrigation tanks were identified for the, respective reservoirs under the PRLI Scheme, for utilizing the B.C soils available from these M.I tanks is useful as well as beneficial to the PRLIS and fulfills the objective of Mission Kakatiya.

Therefore, I request the Chief Engineer, Minor Irrigation, Krishna Basin, Hyderabad kindly instruct the concerned officers to coordinate with PRLIS Scheme Officers to utilize the B.C soils from the M.I tanks after conducting the suitability test for soils.

Encl: List of MI tanks

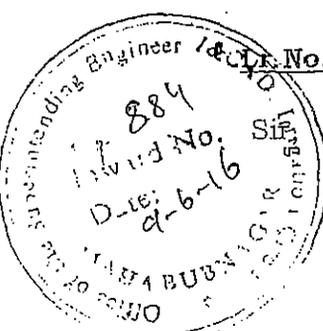
Yours faithfully,

Chief Engineer,
PRLIS, Hyderabad

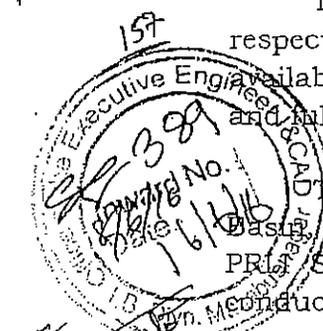
K. Suresh Kumar
Chief Engineer
The Chief Engineer, Minor Irrigation
Errammanzil, Hyderabad.

for Chief Engineer

M.I. Hyds.



for SE's present
No 216
DEER/AGE
M 9/16
pl. consider



AE
put up in
SE/MBAR
the list of tanks in
MK-I & MK-II
copy along with enclosures forwarded to
Sec. I.C. Mahabubnagar for information and
initiate necessary action in this regard.

The SE I.C. MBAR
Encl. (5 nos)

DI
MBNR

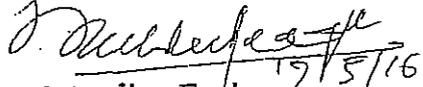
OT2
31/5
AGE 1
31/5

246
31/5

ABSTRACT

PALAMURU RANGAREDDY LIFT IRRIGATION SCHEME

Sl.No.	Name of Mandal	Number of Tanks	Settled Ayacut in acres
1	Kollapur	4	2078-09
2	Peddakothapally	16	4416-16
3	Gopalpet	18	3541-36
4	Kodair	14	2333-31
5	Nagarkurnool	6	3029-25
6	Bijinepally	13	3157-13
7	Tadoor	5	775-39
8	Telkapally	9	1928-31
9	Thimmajipet	10	1734-01
10	Addakal	29	6354-13
11	Bhoothpur	13	2606-32
12	Deverkadra	19	16162-17
13	Ghanpur	24	5698-10
14	Hanwada	9	1335-36
15	Jadcherla	9	1894-14
16	Mahabubnagar	8	2247-28
17	Nawabpet	12	1960-24
	TOTAL	218	61256-15


 Superintending Engineer
 S. Circle No-1, Nagarkurnool.
 19/5/16
 CM
 19/5

STATEMENT SHOWING THE LIST OF MINOR IRRIGATION SOURCES IN MAHABUBNAGAR DISTRICT				
REUIRED FOR PALAMURU RANGAREDDY LIFT IRRIGATION SCHEME				
S.No	Name of source	Village	Mandal	Settled Ayacut in acres
Kollapur Mandal				
1	Pedda Chervu	Molachinthapally	Kollapur	138-09
2	Zildar Tippra Project (Z.T Project)	Molachinthapally	Kollapur	1700-00
3	Koltha Chervu	Molachinthapally	Kollapur	100-00
4	Perumandla cheru	Pentlavelly	Kollapur	140-00
		Total	4	2078-09
Peddakothapally Mandal				
1	Pedda Chervu	Peddkarpamula	Peddakothapally	124-00
2	Jagannath Samudram	Gantraopally	Peddakothapally	210-00
3	Pangidi cheru	Chennapraopally	Peddakothapally	151-00
4	Pedda Chervu	Kalwakole	Peddakothapally	850-00
5	Pedda Chervu	Vencherla	Peddakothapally	323-00
6	Nallacheru	Devanthirmalapur	Peddakothapally	107-16
7	Krishnasamudram tank	Dodionipally	Peddakothapally	210-00
8	Gantaraopally anicut	Gantraopally	Peddakothapally	210-00
9	Balpalangadicheru(Nagulacheru)	Maredudinne	Peddakothapally	421-00
10	Yerragutaavagu (Anicut)	Maredudinne	Peddakothapally	180-00
11	New tank(Pochapur)	Sathapur	Peddakothapally	465-00
12	Anicut to feed Jogiralacheru	Sathapur	Peddakothapally	310-00
13	Jogirala cheru	Sathapur	Peddakothapally	211-00
14	Yaptla anicut	Yaptla	Peddakothapally	425-00
15	Chakrevu anicut	Yaptla	Peddakothapally	120-00
16	Thakkalacheru	Yaptla	Peddakothapally	100-00
		Total	16	4416-16
Gopalpet Mandal				
1	Peddacheru	Buddaram	Gopalpet	325-04
2	Takkalla cheru	Cheerkapally	Gopalpet	107-13
3	Devara cheru	Chennaram	Gopalpet	148-31
4	Bheeravani cheru	Chennaram	Gopalpet	140-05
5	Nallacheru	Chennur	Gopalpet	110-00
6	Peddacheru	Edula	Gopalpet	287-37
7	Ooracheru	Edutla	Gopalpet	136-10
8	Mogulacheru	Gollapally H/o.Chennaram	Gopalpet	164-18
9	Katwa cheru	Gopalpet	Gopalpet	323-18
10	Peddacheru	Gopalpet	Gopalpet	231-00
11	Machipally anicut	Machipally	Gopalpet	130-00
12	Peddacheru	Munnampally	Gopalpet	217-04

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
13	Peddacheru	Nagapur	Gopalpet	212-10
14	Mogullacheru	Polikephad	Gopalpet	220-25
15	Ooracheru	Ravelly	Gopalpet	165-05
16	Laxmisamudram tank	Tadparthy	Gopalpet	345-28
17	Nallacheru	Talpunoor	Gopalpet	115-33
18	Kothacheru	Yedula	Gopalpet	160-05
		Total	18	3541-36
Kondair Mandal				
1	Bavaipally anicut	Bawaipally	Kodair	118-00
2	Veeradricheru	Jannumpally	Kodair	121-39
3	Khanapur anicut	Khanapur	Kodair	120-00
4	Ooracheru	Kondraopally	Kodair	115-22
5	Gundlacheru	Machipally	Kodair	145-00
6	Mailaramvagu FC to Srivarisamudram	Mailaram	Kodair	589-37
7	Muthireddypally anicut to feed Teegalkunta	Muthireddypally	Kodair	150-00
8	Muthireddypally anicut	Muthireddypally	Kodair	150-00
9	Nallacheru	Nagulapally	Kodair	110-00
10	Mogullacheru	Paspula	Kodair	167-38
11	Peddacheru	Teegalpally	Kodair	155-15
12	Machipallyvagu to feed Thimaiahkunta Thukadinne anicut	Thurkadinne	Kodair	125-00
13	Thurkadinne anicut	Thurkadinne	Kodair	125-00
14	Peddacheru	Yetham	Kodair	140-00
		Total	14	2333-31
Nagarkurnool Mandal				
1	Gaggalpally anicut	Gaggalpally	Nagarkurnool	256-00
2	Sripur anicut	Sripur	Nagarkurnool	142-00
3	Edulacheru	Ganyagula	Nagarkurnool	105-00
4	Nagasamudram tank	Naganool	Nagarkurnool	496-31
5	Kesarisamudram tank	Nagarkurnool	Nagarkurnool	1700-19
6	Satyasamudram	Thudkurthy	Nagarkurnool	330-15
		Total	6	3029-25
1	Chakalivani cheru	Bijnapally	Bijnapally	236-12
2	Ooracheru	Gangaram	Bijnapally	254-38
3	Peddacheru	Khanapur	Bijnapally	221-21
4	Mysammacheru	Lattupally	Bijnapally	102-32
5	Gandicheru	Lattupally	Bijnapally	100-05
6	Ooracheru	Mehadevanpet	Bijnapally	101-00
7	Mansalvanicheru	Mamipally	Bijnapally	117-00

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
8	Ooracheru	Manganoor	Bijnapally	162-26
9	Pentionicheru	Palem	Bijnapally	822-22
10	Ramannacheru	Vattem	Bijnapally	247-00
11	Raghupathicheru	Vattem	Bijnapally	100-27
12	Pochammacheru	Velgonda	Bijnapally	158-14
13	Bheemasamudram tank	Waddeman	Bijnapally	532-16
		Total	13	3157-13
1	Channakeshavulacheru	Balanpally	Tadoor	230.23
2	Peddacheru	Govindapally	Tadoor	220.15
3	Burgu cheru	Ithole	Tadoor	117.18
4	Ramanna cheru	Guntakodur	Tadoor	105.00
5	Nagulacheru	Indrakal	Tadoor	102.23
		Total	5	775-39
1	Oora cheru	Ananthasagar	Telkapally	159.29
2	Chowtacheru	Chinnamudunoor	Telkapally	179.33
3	Das cheru	Daspally	Telkapally	308.38
4	Ooracheru	Gaddampally	Telkapally	105.19
5	Chintala cheru	Goutampally	Telkapally	105.00
6	Ooracheru	Laknaram	Telkapally	173.00
7	Ooracheru	Parvathapur	Telkapally	356.00
8	Peddacheru	Peddapally	Telkapally	236.01
9	Peddacheru	Telkapally	Telkapally	304.31
		Total	9	1928-31
1	Ralla cheru	Avancha	Thimmajipet	264.21
2	Ooracheru	Avancha	Thimmajipet	241.21
3	Thylam cheru	Bawajipally	Thimmajipet	263.26
4	Ooracheru	Buddasamudram	Thimmajipet	110.09
5	Kaveramacheru	Marepally	Thimmajipet	103.32
6	Nalla cheru	Marikal	Thimmajipet	119.30
7	Chowta cheru	Marikal	Thimmajipet	110.12
8	Narkulamma cheru	Naralapally	Thimmajipet	260.00
9	Ooracheru	Pothireddypally	Thimmajipet	126.10
10	Ooracheru	Appajipally	Thimmajipet	134.00
		Total	10	1734-01
Addakal Mandal				
1	Peddacheru	Addakal	Addakal	517-00
2	Shaikimamcheru	Gajulapet	Addakal	111-06

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
3	Gandicheru	Gajulapet	Addakal	107-17
4	Peddacheru	Gudibanda	Addakal	404-34
5	Neeradicheru	Janampet	Addakal	192-33
6	Gangaramcheru	Janampet	Addakal	128-38
7	Nagaireddycheru	Janampet	Addakal	103-00
8	Lokasamudram tank	Kandur	Addakal	330-24
9	Damarcheru	Kandur	Addakal	252-16
10	Devunicheru	Kandur	Addakal	149-16
11	Kothapatha cheru	Kandur	Addakal	114-34
12	Peddacheru	Kataram	Addakal	130-00
13	Yamrayancheru	Komreddypally	Addakal	409-00
14	Sankali kunta	Komreddypally	Addakal	206-14
15	Chandrayanicheru	Komreddypally	Addakal	183-07
16	Chowtacheru	Moosapet	Addakal	265-39
17	Ooracheru	Nandipet	Addakal	205-22
18	Kurvonikunta	Nizalapur	Addakal	209-34
19	Gurmillacheru	Nizalapur	Addakal	105-20
20	Udipillacheru	Polkampally	Addakal	214-19
21	Ooracheru	Polkampally	Addakal	184-37
22	Oblonipally	Ponnakal	Addakal	242-13
23	Nallacheru	Ponnakal	Addakal	204-23
24	Chowtacheru	Ponnakal	Addakal	150-22
25	Peddacheru	Rachal	Addakal	464-29
26	Nagaiahpally cheru	Rachal	Addakal	188-00
27	Gundlacheru	Sankalmaddi	Addakal	138-23
28	Ooracheru	Shakapur	Addakal	242-13
29	Peddacheru	Vemula	Addakal	194-00
		Total	29	6354-13

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
Bhoothpur Mandal				
1	Ramdas cheru	Arristhapur	Bhoothpur	164-07
2	Bodawani cheru	Amisthapur	Bhoothpur	141-29
3	Ooracheru	Bhoothpur	Bhoothpur	142-05
4	Elkicherla anicut	Elkicherla	Bhoothpur	40-00
5	Thimmarreddycheru	Elkicherla	Bhoothpur	212-04
6	Ooracheru	Kappeta	Bhoothpur	100-34
7	Elkacheru	Kothamolgara	Bhoothpur	159-14
8	Chowta cheru	Kothur	Bhoothpur	107-30
9	Maddikhancheru	Maddigatla	Bhoothpur	331-30
10	Suddicheru	Pathamolgera	Bhoothpur	214-04
11	Mogufacheru	Pothulamadugu	Bhoothpur	262-34
12	Veerannacheru	Tatikonda	Bhoothpur	670-01
13	Thatikonda anicut	Tatikonda	Bhoothpur	60-00
		Total	13	2606-32
Deverkadra Mandal				
1	Kistarayan cheru	Ajlapur	Deverkadra	114-07
2	Baswarajcheri	Baswaihpally	Deverkadra	229-11
3	Peddacheru	Chowderpally	Deverkadra	236-12
4	Pedda cheru	Devarkadra	Deverkadra	498-18
5	Pedda cheru	Dokur	Deverkadra	281-13
6	Bandam katwa	Dokur	Deverkadra	150-32
7	Gopanpally anicut to Feeding Ooracheru & Srikunta	Gopanpally	Deverkadra	427-13
8	Pedda cheru	Gopanpally	Deverkadra	143-30
9	O-M-C-From Peddavagu Direct Irrigation	Gudibanda	Deverkadra	201-20
10	New Isrampally anicut	Isrampally	Deverkadra	479-36
11	Old Isrampally anicut	Isrampally	Deverkadra	133-00
12	Peddacheru	Jinigirala	Deverkadra	145-14
13	Pedda cheru	Kaukuntla	Deverkadra	347-34
14	Thummal cheru	Kaukuntla	Deverkadra	132-10
15	Laxmiraj cheru	Laxmipally	Deverkadra	118-00
16	Pedda cheru	Perur	Deverkadra	226-18
17	Mothukulakunta	Rekulampally	Deverkadra	166-29
18	Mallaiahkunta	Rekulampally	Deverkadra	130-00
	<i>Medium Irrigation Tank</i>			
19	Koilsagar Project	Boilaram	Deverkadra	12000-00
		Total	19	16132-17

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
Ghanpur Mandal				
1	Redlakunta	Agarain	Ghanpur	210-00
2	Peerkhancheru	Anpahad	Ghanpur	187-00
3	Marricheru	Appareddypally	Ghanpur	171-28
4	Ooracheru	Baljipally	Ghanpur	105-00
5	Ghanpasamudram tank	Ghanpur	Ghanpur	1534-29
6	Basireddycheru	Jangamaiahpally	Ghanpur	186-00
7	Erla cheru	Jangamaiahpally	Ghanpur	183-00
8	Nagasamudram	Kamaluddinpur	Ghanpur	431-00
9	Edulacheru	Malkapur	Ghanpur	120-00
10	Palam kunta	Malkapur	Ghanpur	120-00
11	Saikunta	Malkapur	Ghanpur	104-09
12	Neeradicheru	Mamidimada	Ghanpur	110-26
13	Gangacheru	Mamidimada	Ghanpur	103-30
14	Peddacheru	Manajipet	Ghanpur	326-00
15	Medlacheru	Manajipet	Ghanpur	132-11
16	Mankumallaiah cheru	Md.Hussainpally	Ghanpur	314-22
17	Andulaiah cheru	Md.Hussainpally	Ghanpur	110-17
18	Pochamma cheru	Md.Hussainpally	Ghanpur	103-00
19	Budagavani kunta	Parwathapur	Ghanpur	215-00
20	Kothulakunta	Shapur	Ghanpur	100-04
21	Peddacheru	Solipur	Ghanpur	340-00
22	Ooracheru	Suraiahpally	Ghanpur	123-00
23	Peddacheru	Upparaiahpally	Ghanpur	106-34
24	Reddycheru	Venkatampally	Ghanpur	260-00
		Total	24	5698-10
Hanwada Mandal				
1	Devikatwa	Gundiya	Hanwada	182-00
2	Chowdammacheru	Gundiya	Hanwada	101-14
3	Peddacheru	Hanwada	Hanwada	116-22
4	Hemasamudram tank	Ibrahimbada	Hanwada	207-37
5	Ooracheru	Peddadaripally	Hanwada	103-38
6	Peddacheru	Tankara	Hanwada	102-38
7	Shankarasamudram tank	Thirmalgiri	Hanwada	157-07
8	Chunam katwa	Vepur	Hanwada	162-00
9	Kothacheru	Vepur	Hanwada	162-00
		Total	9	1335-16

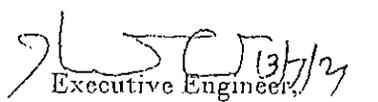
ANNEXURE A4

Office of the Executive Engineer,
Irrigation Division No. 5
Jadcherla
Date: 13-07-2021

CERTIFICATE

This to certify that the following Seigniorage Charges hasbeen deducted from the work running bills Formation of Udandapur reservoir bund from Km.6.30 to Km15.875 at Udandapur (V) of Jadcherla mandal taken up under PRLIS (Package-18)and adjusted to the (0853-02), DMF, SMET PAO Deposits through PAO Book adjustments.

Sl.No	Bill No.	Gross Amount of the bill	Seig Charges deducted	DMF in Rs.	SMFT in Rs.	Abstract MB No.	Vr. No	Date
1	1	229900170.00	Rs. 2,04,87,442	2048744	409749	17/A	341	24-04-2019
2	2	386894950.00	Rs. 2,79,11,828	2791183	558236	17/A	150	14-08-2019
3	3	666030269.00	Rs. 5,68,26,171	5682617	1136524	17/A	409	31-10-2019
4	4	390693195.00	Rs. 3,39,05,131	3390513	678102	100	117	21-01-2020
5	5	494034883.00	Rs. 4,67,57,491	4675749	935150	17/A	160	13-02-2020
6	6	478172579.00	Rs. 4,76,53,453	4765345	953069	104	355	25-11-2020
7	7	929018887.00	Rs. 8,46,29,908	8462990	1692598	90	124	21-08-2020
8	8	723223856.00	Rs. 3,10,77,020	3107702	621541	115	4	05-03-2021
9	9	502722501.00	Rs. 5,07,30,032	5073003	1014601	121	243	25-08-2020
10	10	831541121.00	Rs. 8,07,93,196	8079320	1615864	119	336	23-03-2021
11	11	429355520.00	Rs. 55,68,506	556851	111370	90	Bill Pending	
12	12	744680827.00	Rs. 7,15,76,842	7157684	1431537	35	330	20-03-2021
13	13	650273388.00	Rs. 3,32,90,563	3329056	665811	121	350	30-03-2021
14	14	441531340.00	Rs. 3,88,99,274	3889927	777985	104	279	30-06-2021
15	15	399879525.00	Rs. 3,97,45,798	3974580	794916	118	65	18-06-2021
Total:		Rs. 829,79,53,011	Rs. 66,98,52,655	Rs. 6,69,85,264	Rs. 1,33,97,053	Total Seig Charges amount deducted Rs.664284149/- upto 15 th bill (excluding 11th pending bill)		
		11 th bill pending	Rs.5568506	Rs.556851	Rs.111370			
		Total amount deducted and adjusted by the PAO	Rs.664284149	66428413	13285683			


Executive Engineer,
Irrigation Division No.5
Jadcherla.
13/7/21
13/7/21


Pay and Accounts Officer
Mahabubnagar

Office of the Executive Engineer,
Irrigation Division No.6, Jadcherla.

Date: 14-07-2021

CERTIFICATE

This is to certify that the following Seigniorage Charges has been deducted from the work running bills formation of Udandapur Reservoir bund from Km.0.000 to Km.6.300 of Udandapur(v) of Jadcherla Mandal taken up under PRLIS (Package-17) and adjusted to the (0853-02) through PAO Book Adjustments.

S.No.	Bill No.	Gross Amount of the bill	Seigniorage charges deducted Rs.	Abstract MB No.	Vr.No.	Date
1	1	545643316	43860702	52/2019-20	33	6.10.2020
2	2	521060795	47428196	76/2019-20	1	1.2.2021
3	3	432672108	27217405	78/PRLIS6	67	8.10.2020
4	4	385026668	29307505	89/PRLIS6	189	29.12.2020
5	5	299012585	19612229	102/PRLIS6	343	9.2.2021
6	6	119955577	11243260	105/PRLIS6	135	28.5.2021
7	7	383567678	14794647	52/2019-20	390	24.2.2021
8	8	180248611	16175155	78/PRLIS6	134	28.5.2021
9	9	112391503	7061307	52/2019-20	Bill Pending	
10	10	200688439	11100476	110/PRLIS6	Bill Pending	
11	11	59812061	4258463	128/PRLIS6	Bill Pending	
12	12	280186735	5788923	105/PRLIS6	Bill Pending	
Total		3520266076	237848268	Total Seigniorage charges amount deducted Rs.209639099/- up to 12 th bills (Excluding 9 th , 10 th , 11 th , and 12 th Part bills)		


Executive Engineer,
Irrigation Division No.6,
Jadcherla.


Pay & Accounts Officer,
Mahabubnagar,
Mandcherla.

Name of the work : Package-18 , Formation of Udandapur Reservoir from Km 6.300 to Km 15.875 at Udandapur (V) , Jacheria (M) , Mahabubnagar District.

BC Soils samples collected from the following Tanks under IB-Mahabubnagar Circle.

Sl.No	Name of the Village	Name of the Tank
1	2	3
1	Kistaram	Pothireddy Cheruvu
2	Kuchuru	Chinna Cheruvu
3	Kuchuru	Pedda Cheruvu
4	Yenmangandla	Pedda Cheruvu
5	Ippatoor	Lankala Cheruvu
6	Polepally	Ranganayakula Cheruvu
7	Lokirevu	Pedda Cheruvu
8	Somasamudram	Somasamudram cheruvu
9	Guruguntla	Pedda Cheruvu
10	Pomal	Chinna Cheruvu
11	Pomal	Pedda Cheruvu
12	Jangamaiahpalli	Jangamaiah Cheruvu
13	Chowduru	Pedda Cheruvu
14	Kolluru	Pedda Cheruvu
15	Keshavaraopalli	Keshavaraopalli Cheruvu
16	Aloor	Oora Cheruvu
17	Alwanpalli	Nalla Cheruvu
18	Gopalpur	Pedda Cheruvu

19. Edgan pally (V), Balanagar Pedda cheruvu.
20. Nawabpet (V&M) Thoomu cheruvu.
21. Ropikunta chenavalli (V).
Rajapur (M).
(i). Ropikunta ; (ii) thakunta ; (ii) Thoomuku

[Signature]
EE/PM/15/28/7/12
Div-5, Tachchedu



sravan kumar <advsravan@gmail.com>

Reply affidavit on behalf of Applicant in OA No. 147 of 2021 reg

1 message

sravan kumar <advsravan@gmail.com>

Sun, Dec 12, 2021 at 5:52 PM

To: yasmeen ali <hyasmeenali@gmail.com>, Ramesh Kumar <drkumaradvocate@gmail.com>, Madhuri Reddy <reddymadhuri09@gmail.com>, sns2358@yahoo.co.in, judicial-ngtsh@gov.in

Sir and Madam

Kindly find the attached Reply Affidavit on behalf of Applicant on Joint Inspection Report.

Please acknowledge the receipt of the same.

With regards

Sravan Kumar
Advocate for the Applicant
9811237009

 **Reply Affidavit.pdf**
4884K